

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.571/2017 in O.A.No.4076/2016

Monday, this the 11th day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

P C Misra, DANICS/Joint Director (Retd.)

Aged 67 years

S/o Sh. M S Misra

Agricultural Marketing

Govt. of NCT of Delhi

r/o 186-F, 2nd Floor, Arjun Nagar

Safdarjung Enclave

New Delhi – 110 029

..Applicant

(Applicant in person)

Versus

1. Shri Rajiv Gauba
Secretary to Govt. of India
Ministry of Home Affairs
UTS-II, North Block
Central Secretariat
New Delhi -01

2. Ms. Sakshi Mittal
Director
Agricultural Marketing
Govt. of NCT of Delhi
49 Shyam Nath Marg
Old Secretariat
Delhi – 110 054

..Respondents

(Mr. R N Singh and Mr. Amit Sinha, Advocates)

O R D E R (ORAL)

Justice Permod Kohli:

Mr. R N Singh, learned counsel for respondents has placed on record an affidavit filed on behalf of the respondents accompanied with a copy of

order dated 02.11.2017 in W.P. (C) No.9690/2017 whereby the judgment of the Tribunal, sought to be enforced through the present contempt proceedings, has been stayed by the Hon'ble Delhi High Court.

2. In this view of the matter, these contempt proceedings are hereby dropped. However, the applicant shall have liberty to file fresh proceedings in the event the judgment passed by the Tribunal survives in the Writ Petition.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

December 11, 2017
/sunil/